

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR No. 499 of 2019 (O&M)

Palwinder Kaur and another

V/s

Lakhwinder Singh @ Sukhwinder Singh and others

..... Appellants

..... Respondents

Respondent : General Public

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.03.2025** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on

29th October, 2024.


Superintendent (Judl.),
For Registrar (Judicial)

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COURT NOTICE

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

CR-499 of 2019 (O&M)
Date of Hearing: 04.03.2025

Palwinder Kaur and another Appellants
V/s
Lakhwinder Singh @ Sukhwinder Singh and others Respondents

Notice to: **Respondent: General Public**

In the above titled appeal, the respondent(s)/defendant(s) could not be served in ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on **04.03.2025 at 10.00 a.m.**

For details logon to www.highcourtchd.gov.in

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(Not to be published in newspaper)

The above Court Notice is forwarded to **The Manager, Dainik Bhaskar (Hindi Edition)** publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing.

Publication charges will be paid/ deposited by the bearer of this letter.


Superintendent
For Registrar (Judicial)
Punjab and Haryana High Court,
Chandigarh. @ 28/3